

from providing for higher tariff for the telemarketers making unsolicited commercial communications (UCC) to the subscribers registered in the National Do Not Call Registry (NDNC) also has a provision for financial disincentive for the service providers who contravene the provisions of the UCC regulations.

- 5 The above amendment mandate the service provider to charge higher tariff from telemarketers, who make UCC at the rate of Rs. 500/- for first UCC and Rs. 1000/- for second UCC and to disconnect the telephone connection if UCCs are repeated. Further, in case service provider do not take action as per the above regulations and a complaint is made to TRAI, an amount not exceeding five thousand rupees for the first non-compliance and in case of second or subsequent non-compliance, an amount not exceeding twenty thousand rupees for each such non-compliance can be levied.
- 6 Suitable provisions were incorporated in the second amendment to the principal regulations (dated 21st Oct. 2008) providing for time limits to be specified by the TRAI. As per this regulation all Access Providers has to adhere to the limits of 28 days in case of complaints against their own telemarketers and 35 days in case of complaints against telemarketers belonging to other telecom service providers.
- 7 Subsequently, in the light of feedback given by service providers, TRAI directed all the service providers that the alpha-numeric identifier of all commercial SMSs which are sent with only sender identification and without the normal ten digit mobile number should be prefixed by the code of the service provider and the code of the service area as specified by the TRAI (for example in form of XY-HSBC, where X stands for the code allotted to the service provider and Y stands for the service area). This was implemented *w.e.f.* 1st February 2009.

#### **Dubious officials of BSNL**

1972. SHRI N.K. SINGH: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government is aware that some top BSNL executives are joining private telecom companies;

(b) if so, the facts and details thereof;

(c) whether there is a need to put in place a sound and foolproof detection mechanism and highly stringent punitive provisions to deal with and arrest the deadly and fast spreading menace of nexus of top management of BSNL with service providers/vendors; and

(d) if so, the steps Government proposes to take to plug the existing loopholes and infirmities and take stringent punitive action against such dubious officials of BSNL?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) Yes, Sir.

(b) Details of such cases are as below:

- 1) Shri P.K. Khindri, formerly CGM, BSNL T&D Circle, Jabalpur – Penalised with stoppage of full pension for a period of 02 (two years) for joining M/s Reliance Industries.
- 2) Shri Shabbir Ahmed, Former Director, BSNL CO – Penalised with deduction of 25% of pension for a period of one year starting from 01.07.2010 for joining M/s Reliance Infocomm Limited.
- 3) Shri Satya Pal Kalsi, former Chief General Manager, BSNL UP (East) penalized with deduction of 25% of pension for a period of one year starting from 01.07.2010 for joining M/s Reliance Infocomm Limited.

(c) and (d) The provisions to deal with this issue already exist and are invoked as and when it comes to notice and charges are established.

#### **Blacklisted Chinese Companies**

1973. DR. K.P. RAMALINGAM: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Government had blacklisted 25 Chinese telecommunication providers over security concern and banned Indian operators from Chinese purchase;

(b) if so, the details thereof and whether the Chinese Government has made any requisition in this regard;